

ITEM NO.4

COURT NO.13

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 11185/2023

(Arising out of impugned final judgment and order dated 13-04-2023 in CRLA No. 1263/2009 passed by the High Court Of Judicature At Allahabad)

ASHOK KUMAR & ANR.

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

(with I.R. & IA No. 124652/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

SLP(Cr1) No. 13374-13375/2023 (II)
(and I.R.)

Date : 19-04-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SUDHANSHU DHULIA
HON'BLE MR. JUSTICE RAJESH BINDAL

For Petitioner(s) Mr. Rishi Malhotra, AOR

Mr. S. Nagamuthu, Sr. Adv.
Mr. Abhishek Atrey, AOR
Dr. Abhishek Atrey, Adv.
Mr. Raman Dwivedi, Adv.
Mr. Mahesh Dwivedi, Adv.
Mr. K. P. Trivedi, Adv.
Ms. Ambika Atrey, Adv.

For Respondent(s) Mr. Ravindra Raizada Sr. Adv, A.A.G.
Mr. Adarsh Upadhyay, AOR
Mr. Aman Pathak, Adv.
Ms. Pallavi Kumari, Adv.

UPON hearing the counsel the Court made the following
O R D E R

SLP(Cr1.) No(s). 11185/2023

Let the records of the Trial Case bearing S.T. No.001/1999 be called for. Upon receipt of the said records in digitized form, the soft copies of the same, be made available to the learned counsel for the respective parties.

List on 19.07.2024.

SLP(Cr1) No. 13374-13375/2023

The prayer for interim relief(s) shall be considered on the next date of hearing.

List on 19.07.2024.

(NIRMALA NEGI)
COURT MASTER (SH)

(RENU BALA GAMBHIR)
COURT MASTER (NSH)